

O.A.NO.546 OF 2005ORDER DATED 21.11.07CORAM: HON'BLE DR.K.B.S.RAJAN, MEMBER(JUDL.)

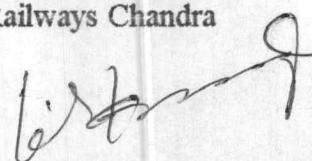
None appeared for the applicant. Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents is present.

2. This case relates to non-encashment of cheque for Rs 71,700 issued to the applicant being the terminal benefit of her husband, Late Shrinibas Dutta, who was serving as T.T.E. At SMR Puri. The said cheque was stated to have been lost and due FIR was lodged by the applicant and requested the authorities to issue a fresh cheque. The validity period of the cheque also had lapsed.

3. Though no appearance has been made, since it is the terminal benefit of the late railway official, which would be lone source available to the widow, it would be in the interest of justice if direction be issued to the applicant to confirm that fresh cheque had been issued to the applicant and there is no due from the Railways to the applicant. Respondent No. 5 shall verify the records and confirm to the Tribunal that the amount of Rs 71,700 mentioned above had been disbursed to the applicant. Let the communication be addressed to the Dy. Registrar, CAT, Cochin, by Registered Post by the FA & CAO, the respondent No. 5, for records of the Tribunal. Copy be also addressed to the applicant. This be done within a period of one month from the date of communication of this order.

4. Registry to communicate this order to R-2 the Senior Divisional Financial Manager, East Coast Railway, Khurda Road, Jathi, the FA & CAT East Coast Railways Chandra Shekharpur, Bhubaneshwar for necessary action.

5. With the above direction, the OA is disposed of. No cost.


MEMBER(JUDL.)